

(b) if so, the details thereof and number of APBN deployed in violence affected areas in BTAD until the Army deployment;

(c) the reasons for not deploying APBN;

(d) whether APBN is inadequate or insufficient in controlling the law and order situation in any instance in Assam; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (e) In Assam, there are 28 Assam Police Battalions consisting of twenty (20) Assam Police Battalion (APBN) and eight (8) Assam Police (India Reserve Bn). These Battalions are deployed all over the State including Bodo Territorial Areas District (BTAD) for law and order duty, security and inter-State border guarding duties. Adequate number of Assam Police Battalions were deployed in four districts of BTAD before occurrence of violence in the area in addition to deployment of Central Armed Police Forces (CAPF). Additional Coys of Assam Police Bn and CAPF deployed in other parts of the States were rushed to Kokrajhar district just after the incidents of violence on 20th July, 2012. State Government had utilized available forces to control the violence in BTAD and maintain the law and order in other parts of the State.

Foreign nationals disappeared in Assam

2104. DR. CHANDAN MITRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that about four lakh foreign nationals detected by Foreign Tribunals between 1986 to 2012 have disappeared in Assam during past 26 years;

(b) if so, the details thereof along the reasons for long cumbersome procedure from detection to deportation of foreign nationals; and

(c) the remedial steps taken by Government in this regard and for early deportation of detected foreign nationals?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) Between the years 1986 to 2012 (upto 30th September, 2012), Tribunals set up under the provisions of illegal

Migrants (Determination by Tribunals), Act 1983 and Foreigners Act, 1946, declared 22,890 persons as foreigners who came to Assam on or after 25.3.1971. Of this, 2,442 declared foreignaaaaaners were deported during the said period. As on 10th December 2012, 110 number of declared foreigners are kept in detention centres for their repatriation to Bangladesh. Besides 20,338 declared foreigners are to be deported to their place of origin. Many of them have filed cases in the respective court in Assam challenging the orders of Tribunals declaring them as foreigners. In order to speed up detection and deportation of foreign nationals and also disposal of cases pending in the Tribunals, para 3 of Foreigners (Tribunal) Order, 1964 was amended in April, 2012 which *inter-alia* states that every case shall be disposed off within 60 days of the reference from the competent authority.

Crimes against SC, ST and North East women

†2105. SHRI RAGHUNANDAN SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the crimes against women in various parts of the country, especially against the women of Scheduled Castes, Scheduled Tribes and North-East region are increasing;

(b) if so, area-wise number of cases registered during each of the last three years and current year in the National Capital Region Delhi;

(c) the State-wise number of the accused persons arrested during the said period along with the action taken against them; and

(d) the steps taken by Government to check these incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (d) As per the information provided by the National Crime Records Bureau (NCRB), the data compiled on total cases of crimes against women and atrocities against SC/ST for the years 2009-2011, indicate a rising trend. The State-wise details of the total number of cases are given in Annexure Nos. 23, 24 and 25 respectively (Appendix 227 Annexure 23, 24 and 25). However, gender-wise segregation of cases of atrocities on SC/ST women and atrocities on women of North East origin are not maintained centrally by NCRB. The number of cases registered in NCR under crime against women during 2009-2011 are given in the Statement.

† Original notice of the question was received in Hindi.